

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 27301/2017

(Arising out of impugned final judgment and order dated 21-02-2017 in CRLMA No. 5859/2017 passed by the High Court Of Judicature At Allahabad)

PRADEEP KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR I.R. and IA No.97554/2017-CONDONATION OF DELAY IN FILING and IA No.97555/2017-EXEMPTION FROM FILING O.T.)

Date : 25-11-2019 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Anurag Dubey, Adv.
Mr. Rajesh Pathak, Adv.
Mr. Abhishek Chakraborty, Adv.
Mr. Pramod Kumar, Adv.
Mr. S. R. Setia, AOR

For Respondent(s) Mr. Raahul Trivedi, Adv.
Mr. Prabodh Kumar, AOR
Ms. Jasmine Khurana, Adv.
Ms. Palak Gupta, Adv.
Mr. Tarun Juyal, Adv.
Mr. Nitish Garg, Adv.
Mr. Varun Mathur, Adv.
Ms. Priti Jignesh Joshi, Adv.

Ms. Sakshi Kakkar, Adv.
Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for respondent No.2 - complainant prays for and is allowed four weeks' time to file counter affidavit. The agreement to sell, which is claimed by respondent No.2, refers to

cash payment as well as payment of Rs.20 lacs by cheque. The respondent in his counter affidavit may also bring on record the relevant income tax returns of the payment in question and source of income.

List the matter in the second week of January, 2020.

(MEENAKSHI KOHLI)
COURT MASTER

(RENU KAPOOR)
COURT MASTER